prescribed percentages. The element of reservation has to be fulfilled in *vacancies* filled by direct recruitment and, in certain cases, by promotion to the extent reservation is laid down for such posts. It would not, therefore, be correct to expect that the strength of Scheduled Castes and Scheduled Tribes employees in a Ministry/Department would bear the same ratio to the total number of employees in that Ministry/Department, as that prescribed for their recruitment to vacancies arising from time to time. The actual representation of Scheduled Castes/Scheduled Tribes, as compared to the total number of employees in Class III and and IV has bnen indicated in the above mentioned statement.

(c) Orders already exist granting various concessions to Scheduled Castes and Scheduled Tribes in the matter of direct recruitment, and promotion in Class III and IV posts. A number of concessions such as age relaxation by five years for appointment to a service or post, reduced fee for application for recruitment examinations or for selection to a service or post, grant of travelling allowance when called for interview for appointment to Class III and IV advertised posts, application of relaxed standards of suitability in the matter of recruitment to services/posts etc. have already been granted to members of these communities by Government with a view to increase their representation in posts/services under the Centre. Apart from these concessions, the following two important concessions have recently been granted to Scheduled Castes and Scheduled Tribes in respect of Class III and IV posts/services :—

(i) Prior to 11th July, 1968, the reservation for Schedule Castes and Scheduled Tribes applied to posts filled by promotion by selection or through limited departmental competitive examinations in Class III and IV, only in those grades in which there was no element of direct recruitment whatever. With effect from 11th July, 1968, the scope of these reservations has been enchanced in as much as reservation now applies to promotions by selection or through limited departmental competitive examinations in Class III and IV even in those grades in which there is an element of direct recruitment not exceeding 50 per cent.

(ii) While relaxed standards continue to be applied for selecting Scheduled Caste/Tribe candidates for reserved vacancies in all services/posts filled by direct recruitment, it has been provided that in cases where direct recruitment is made to non-technical and quasi-technical posts, in Class III and Class IV otherwise than through a written examination but the requisite number of Scheduled Castes/Tribes candidates are not available even after applying the relaxed standards, the best among the Scheduled Castes/Tribes candidates should be selected to fill the reserved vacancies, provided such candidates fulfil the prescribed minimum educational qualifications. In order to enable such selected candidates to attain the requisite minimum proficiency, they would be imparted necessary in-service training.

Also, a High Level Committee has been set up under the Chairmanship of the Home Minister on 27th June, 1968, to review the performance in the matter of recruitment of Scheduled Castes and Scheduled Tribes in the services/posts in or under the Government of India, Union Torritories and Public Sector Undertaking under the control of the Government of India.

### दिल्ली में अश्लील साहित्य बरामद किया जाना

9874. श्री भारत सिंह चौहान :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनवरी, 1969 में दिल्ली में बड़े पैमाने पर अश्लील साहित्य बरामद किया गया था; और

(ख) यदि हां, तो इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गए और उनके विरूद्ध इस बीच क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) जनवरी, 1969 में दिल्ली में नौ पृथक पुस्तकों की एक सौ बानवे प्रतियां तथा दस फोटोग्राफ जब्त किये गए ।

(ख) सात मामलों में दस व्यक्ति गिरफ्तार किये गए। तीन मामलों में जांच-पड़ताल की जा रही है और चार न्यायालय को भेजे गये हैं ?

**मध्य प्रदेश में गिरफ्तार किये गए पाकिस्तानी नागरिक**

9875. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में मध्य प्रदेश में कितने पाकिस्तानी नागरिक गिरफ्तार किये गए थे ;

(ख) कितने व्यक्तियों पर मुकदमे चलाये गये थे तथा कितने व्यक्तियों को दण्ड दिया गया ;

(ग) मध्य प्रदेश में कितने पाकिस्तानी नागरिक छिपे तौर पर रह रहे हैं ; और

(घ) उनको देश से बाहर निकालने के लिए सरकार क्या कार्यवाही कर रही है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) 39

| | | |
|---|---|---|
| (ख) मुकदमे चलाये गये | ... | 16 |
| सिद्धदोष किये गये | ... | 12 |

(ग) उपलब्ध सूचना के अनुसार ऐसे पाकिस्तानियों की संख्या इस प्रकार है :—

| | | |
|---|---|---|
| इन्दौर | ... | 18 |
| धार | ... | कुछ नहीं । |
| देवास | ... | 2 |
| शाजापुर | ... | कुछ नहीं । |
| उज्जैन | ... | 10 |
| सिहोर | ... | 5 |

(घ) राज्य सरकार ने "पता लगाओ" (लुक आउट) नोटिस प्रेषित कर दिये हैं और उनको ढूंढने का प्रयत्न कर रही है ।

**पाकिस्तानियों द्वारा अपहरण**

9876. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री 29 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 2648 के उत्तर के बारे में यह बताने की कृपा करेंगे कि :

(क) क्या पाकिस्तान द्वारा अपहृत सात भारतीय नागरिकों को इस बीच भारत को लौटा दिया गया है, और

(ख) यदि नहीं, तो उसके क्या कारण हैं; और

(ग) यदि हां, तो उनमें से कितने अब तक वापिस कर दिये गये हैं और कितने अभी भी पाकिस्तान की न्यायिक हिरासत में है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) से (ग). सीमा पार से पाकिस्तान द्वारा अपहरण किये गये सात भारतीय नागरिकों में से दो भारत वापिस आ गये हैं तथा शेष पांच अभी पाकिस्तान की हिरासत में हैं। उन्हें शीघ्र वापिस लाने के प्रयत्न किये जा रहे हैं ।

**पाकिस्तानी जासूसों का भाग जाना**

9877. **हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री 6 दिसम्बर, 1969 के अतारांकित प्रश्न संख्या 3548 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के 19 व्यक्तियों को जिनहोंने भारत-पाकिस्तान संघर्ष के दौ-